

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SDS INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SDS Infratech Private Limited.
2.	Date of incorporation of corporate debtor	19.02.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120DL2008PTC174176
5.	Address of the registered office and principal office (if any) of corporate debtor	Bhagwati Business Centre S-561, School Block-II, Shakarpur, Delhi-110092.
6.	Insolvency commencement date in respect of corporate debtor	12.05.2021 (Order received on 13.05.2021)
7.	Estimated date of closure of insolvency resolution process	8 th November 2021, 180 days from the date of intimation of order to Insolvency Professional).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kukreja Reg. No. IBBI/IPA-002/IP-N00077/2017-18/10208
9.	Address and e-mail of the interim resolution professional, as registered with the Board	31/36, Basement, Old Rajinder Nagar, New Delhi- 110060 Email : csdeepakkukreja@yahoo.com (This email id is not to be used for sending claims)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	31/36, Basement, Old Rajinder Nagar, New Delhi- 110060 Email : sdsinfratechirp@gmail.com
11.	Last date for submission of claims	27 th May, 2021 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SDS Infratech Private Limited on 12.05.2021 (Copy of the order was communicated to the undersigned on 13th May, 2021).

The creditors of SDS Infratech Private Limited , are hereby called upon to submit their claims with proof on or before **27th May, 2021** (fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **(Not applicable as per information available with IRP)**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

: Deepak Kukreja
: 14/05/2021, New Delhi

